

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.116 – IA/568(AHM)2024
ITEM No.117 – IA/412(AHM)2024
In
C.P.(IB)/23(AHM)2021

Proceedings under Section 95 IBC

IN THE MATTER OF:

Centrum Financial Services Ltd
V/s
Snehal Patel

.....Applicant

.....Respondent

Order delivered on 16/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant	:Mr. Nipun Singhvi, Advocate a. w. Mr. Rahul Bhavsar, Advocate
For the PG	:Mr. Arpit Singhvi, Advocate
For the FC	:Mr. Ashish Dalal, Advocate a. w. Ms. Ishvi Jain Advocate
For the IRP	:Mr. Pawan Jagetia present in person

ORDER

IA/568(AHM)2024 & IA/412(AHM)2024

IA/568(AHM)2024

This is an application filed by the IRP for placing on record the Report under Section 99 of the IBC, 2016 which is taken on record.

IA/412(AHM)2024

This is an application filed by the Financial Creditor for withdrawal of C.P.(IB)/23(AHM)2021. Notice was issued by this Tribunal. Service is completed.

Learned counsel for the Financial Creditor seeks instruction qua the payment of the fees to the IRP and its counsel. Learned counsel for the Financial Creditor seeks and is granted seven days' time. He is permitted to file purshis to say the final outcome within a period of seven days.

Both matters be listed on 30.04.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)